

(2011) 09 SHI CK 0185
In the High Court Of Himachal Pradesh
Case No : CWP (T) No. 8206 of 2008

Ravinder Sharma

APPELLANT

Vs

State of H.P. and Others

RESPONDENT

Date of Decision : 07-09-2011

Acts Referred:

Citation : (2011) 09 SHI CK 0185

Hon'ble Judges : Sanjay Karol, J

Bench : Single Bench

Judgement

Sanjay Karol, J.—In spite of opportunities, reply has yet not been filed by the State. Be that as it may be, Petitioner's representation stands decided in terms of impugned order dated 20-12-2001 (Annexure A-4), without assigning any justifiable reasons, which fact cannot be disputed. As such, the same is accordingly quashed. As prayed for, liberty granted to the Petitioner to approach the Respondent/State for making an exhaustive representation incorporating the intervening developments. Needful be positively done within a period of four weeks from today. Any such representation received by Respondent No. 1 shall be considered and dealt with in accordance with law justice and equity, after affording opportunity of hearing to all concerned. Representation shall positively be made within a period of eight weeks from the date of receipt of certified copy of this judgment.

3. In view of aforesaid observation, petition stands disposed of.